

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 499/TT/2014

- Subject : Truing up of transmission tariff for 2009-14 and determination of transmission tariff for 2014-19 for tariff period for a) Combined elements of Talcher and Kolar (HVDC portion) (Notional COD: 1.3.2003 b) Combined elements of Talcher and Kolar (AC portion) (Notional COD: 1.6.2003) under Transmission System associated with Talcher-II project in Southern region.
- Date of Hearing : 2.12.2015
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Limited and 14 others
- Parties present : Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Shashi Bhusan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri S. Vallinayagam, Advocate for TANGEDCO
Shri R. Jaya Prakash, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2009-14 and transmission tariff for 2014-19 for tariff period for a) Combined elements of Talcher and Kolar (HVDC portion) b) Combined elements of Talcher and Kolar (AC portion) under Transmission System associated with Talcher-II project in Southern region;
- b) The notional COD of Combined Assets I and II was 1.3.2003 and 1.6.2003 respectively;



- c) The transmission charges for Combined Asset-I and Combined Asset-II for 2009-14 tariff period was approved by the Commission vide order dated 12.3.2013 in Petition No. 188/TT/2011.
- d) Additional capital expenditure of ₹12.25 lakh on account of balance and retention payments and de-capitalization of ₹149.06 lakh on account of excise duty refund has been claimed for Combined Asset-I in 2009-10. No additional capital expenditure is claimed for Combined Asset-II.

2. In response to a query of the Commission regarding the necessity of procurement of additional man-lifts, the representative of the petitioner submitted that in order to improve the reliability of the system it was necessary to procure two man-lifts, one each in Kolar and Talcher. The representative of the petitioner further submitted that procurement of additional man-lift was agreed in the 23rd SRPC Meeting as well as in the 36th Standing Committee.

3. The learned counsel for TANGEDCO requested the Commission for a week's time to file reply to the petition. The Commission directed the respondent to file their reply by 10.12.2015 and the petitioner to file rejoinder by 16.12.2015. The Commission further directed the petitioner to file the revised cost estimate and replies to queries sought vide letter dated 27.11.2014 on affidavit with copy to respondents by 10.12.2015.

4. The Commission further observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

V. Sreenivas
Dy. Chief (Law)

